

Through Speed Post/E-mail

From No. 10734 Gaz.II(2-G)

The Registrar General,
Punjab and Haryana High Court,
Chandigarh.

To All the District & Sessions Judges,
in the State of Punjab.

Dated: Chandigarh; the 23/04/2016


Subject: Copy of Notification No.S.O.40/C.A.4/2016/S.3/2016 dated 20th April, 2016 of Government of Punjab, Department of Home Affairs and Justice (Judicial-1 Branch) regarding constitution of Commercial Court in the State of Punjab under the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015 (Central Act No.4 of 2016).

Sir/Madam,

I am directed to refer you on the subject cited above and to forward herewith a copy of Notification No.S.O.40/C.A.4/2016/S.3/2016 dated 20th April, 2016 of Government of Punjab, Department of Home Affairs and Justice (Judicial-1 Branch) regarding constitution of Commercial Court in the State of Punjab under the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015 (Central Act No.4 of 2016), for your information and necessary action.

You are further requested to regulate distribution of other cases depending upon work load and kindly acknowledge the receipt of this communication **within seven days.**

Yours faithfully,


Assistant Registrar (Gaz.II)
for Registrar General

Encl :-As above.

Endst. No. _____ Gaz.II(2-G) Dated _____

A copy is forwarded to the following officers for information and necessary action, if any:-

1. The Director (Administration), Chandigarh Judicial Academy, Chandigarh.

2. The Member Secretary, State Legal Services Authority, Punjab.
3. The Principal Secretary to Hon'ble the Chief Justice-cum-Registrar, Punjab and Haryana High Court, Chandigarh.
4. PS/PA/Reader/Steno to the Registrar General, Punjab and Haryana High Court, Chandigarh.
5. PS/PA/Reader/Steno to all the Registrars, Punjab and Haryana High Court, Chandigarh.
6. PS /PA/Reader/Steno to all the OSDs, Punjab and Haryana High Court, Chandigarh.

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Assistant Registrar (Gaz.II)
for Registrar General

PART III

GOVERNMENT OF PUNJAB

DEPARTMENT OF HOME AFFAIRS AND JUSTICE
(JUDICIAL-1 BRANCH)

NOTIFICATION

The 20th April, 2016

No.S.O.40/C.A.4/2016/S.3/2016.-In exercise of the powers conferred by sub-sections (1) and (2) of section 3 of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015 (Central Act No. 4 of 2016), and all other powers enabling him in this behalf, the Governor of Punjab, in due consultation with the High Court of Punjab and Haryana, is pleased to constitute the court of First Additional District Judge in each District of the State of Punjab, as a Commercial Court, for the purposes of the aforesaid Act, and is further pleased to specify that each such Court, shall have the same area of jurisdiction, that falls under territorial jurisdiction of aforesaid First Additional District Judge.

JAGPAL SINGH SANDHU,
Additional Chief Secretary to
Government of Punjab,
Department of Home Affairs and
Justice.